(c) whether suspension orders of some, but not all of the suspended teachers were revoked On the plea that the enquiry was taking too long; and

(d) if so, what are the names of such teachers;

(e) whether in the case of the others who are still under suspension, enquiry is still going on;

(f) if so, what are the reasons for this discrimination; and

(g) wha£s=are the details of the names arid qualifications of the per sons holding the enquiry?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : (a) to (g) The relevant information is being collected and will be laid on the Table of the Rajya Sabha in due Course.

Centrally Governed Uniform Rules for Universities

2916. SHRI SURENDRA MOHAN: Will the Minister of EDUCATION lie pleased to state:

(a) whether any uniform rules have been framed for the centrally Governed Universities in respace of appointment of enquiry committees commssions to enquire into the charges against teaching staff of such universities respectively;

(b) if so, the details of the Rules; and

(c) whether the Vice-Chancellor of such a University is authorised to appoint such an enquiry committee?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) and (b) No, Sir. The appointing authority of teachers in all Central Universities is the Executive Council, and as such, charges against teaching staff have to be considered by the Executive Council. 5t is for the Executive Council to decide the purpose for which, and the manner in which, enquiry committees are to be appointed.

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(c) The Vice-Chancellor can appoint such a Committee if he is authorised to do so by the Executive Council. Further, the Acts and Statutes of the Central Universities authorise the Vice-Chancellor to take such action as he deems necessary in cases where immediate action is to be taken, and report the same for approval at the next meeting of the Executive Council.

Conversion of Posts of Demonstrators into TGTs

2917. SHRI KRISHNA MOHAN BHAM5DIPATI: Will the Minister of EDUCATION be pleased to state-.

(a) whether it is a fact that the Ministry of Education *vide* their letter No. 11014/8/71/UT dated the 25th June, 1973 bad directed the authorities to convert all the posts of Demonstrators into posts of Trained Graduate Teachers under Delhi Administration;

(b) if so, whether it is also fact that inspite of the above directions certains recognised and aided schools have not implemented the said orders so far;

(c) whether it is a fact that the Demonstrator in the Harcourt Butler Senior Secondary School had represented to the Director of Education and to the Minister of Education for the non-implementation of this ordpr; and

(d) if so, whether Government propose to direct the defaulting schools to implement the above orders without any delay and pay the arrears to the incumbents?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) The Delhi Administration were advised to absorb the Demonstrators against the sanctioned posts of trained teachers by relaxing training qualifications.

(b) and (c) As reported by the Delhi Administration, no such case excepting one in the Harcourt Butler Senior Secondary School, has come to their notice. The same has since been settled and the case *oi* tho pay fixation is under process.

(d) Does not arise in view of the reply to part (b) and (c) above.

Indian Institute of Advanced Study, Simla

2918. SHRI B. SATYANARAYAN REDDY: Will the Minister of EDUCATION be pleased to state:

(a) the details of the annual expenditure being incurred on the Indian Institute of Advanced Study, Simla;

(b) the number of scholars who have so far taken advantage of the Institute and submitted their work;

(c) whether Government have ap pointed Dr. Krishna Kripalani Com mittee to assess the working ₀f the Institute and to suggest suitable changes; and

(d) if so, what are th_e salient features of the findings of the Com mittee and the suggestions made and the action proposed to be taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) During 1980-81, the Institute incurred an expenditure of 23-18 lakhs (approx.). This comprises of—

R.s. in lakhs

1. Salaries and Allowances . 10-25

2. Maintenance of

Rashtrapa	ti Niwas	Complex	8-13
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3. Library Books and Jom rah 300

23-18

(b) So far, about 280 scholars have availed of the facilities of the Institute. Of them, 122 hav^"submitted their full manuscripts and II-I submitted part manuscripts. Besides, a large number of scholars have participated in several seminars organised by the Institute.

(c) The Committee was appointed to recommend the details for reorganising and restructuring the programmes and activities of the Institute.

(d) The Committee has recommended the major areas of activities to be undertake^{\wedge} the types of fellowships to be awarded, selection procedures, the management structure, etc. These recommendations are *ⁿ the final stages of consideration.

Central Schools

2919. SHRI J. K. JAIN: Will the Minister of EDUCATION be pleased to state:

(a) what is the number and location of Central Schools functioning at present in the country;

(b) whether Government have any plans for opening any more Central Schools in the near future;

(c) if so, whether any time limit has been fixed therefor; and

(d) what are the details in regard to the distribution of locations of such schools in various States and Union Territories?